



OFFICIAL MEMORANDUM

Sub.: Courts and Judges – Spread of Corona Virus Pandemic – Complete Lockdown announced by the Government of Tamil Nadu from 19-06-2020 to 30-06-2020 in four Districts viz., Chennai, Tiruvallur, Kancheepuram and Chengalpattu – Functioning of Subordinate Courts in the Districts of Chennai, Tiruvallur and Kancheepuram – Instructions Issued.

Ref: High Court's Official Memorandum in Roc.No.1363/2020/RG/ Sub.Courts, Dated: 30.05.2020.

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Keeping in view the gravity of the situation, which is reflected on account of the decision of lockdown taken by the Government in four Districts viz., Chennai, Tiruvallur, Kancheepuram and Chengalpattu from 19.06.2020 to 30.06.2020, the Hon'ble Administrative Committee of the Madras High Court directs that in the districts, i.e., Chennai, Tiruvallur and Kancheepuram (including newly formed Chengalpattu District (revenue bifurcated)), in partial modification of earlier Official Memorandums, all Judicial Officers, except the officers presiding over the Special Courts, are given the option to function from their residences upto 30.6.2020, i.e., till the end of the lockdown period.

The Principal District Judges of Tiruvallur and Kancheepuram Districts; the Principal Judge, City Civil Court, Chennai, and the Chief Judge, Small Causes Court, Chennai, at thier discretion, may reduce the working staff strength keeping in view the minimum requirement for the functioning of the Courts. They may also suitably arrange for necessary reduction in staff or allocating work to the Judicial Officers, in order to accommodate the functioning of the officials, if necessary by rotation or otherwise, and also ensure the functioning of the essential courts, as indicated above.

HIGH COURT, MADRAS.  
DATED: 16-06-2020

Sd/- C.KUMARAPPAN,  
REGISTRAR GENERAL

To

01. All the Hon'ble Judges (for information)
02. All the Registrars, High Court, Madras and Madurai Bench.
03. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
04. All the Officers of the High Court of Madras and Madurai Bench.
05. All the Head of Sections, High Court of Madras and Madurai Bench.
  
06. The Principal Judge, City Civil Court, Chennai  
The Chief Judge, Court of Small Causes, Chennai  
The Principal District Judges, Tiruvallur and Kancheepuram @ Chengalpattu
  
07. The Chief Judicial Magistrates, Tiruvallur and Kancheepuram @ Chengalpattu  
The Chief Metropolitan Magistrate, Egmore, Chennai.

08. The Record Keeper, A.D.Records, High Court, Madras.

Copy to:

01. The Chairman, Federation of District and Subordinate Courts Bar Associations of Tamil Nadu and Pondicherry, No.1-A6, Trichy Main Road, Namakkal 637 001.
02. The Editors, The Hindu, Indian Express, Dinathanthi, Dinamani, Dinakaran, Dinamalar, Malaimurasu, Madras Times and UNI Madras.
03. The Press Trust of India, United India Colony, Kodambakkam, Chennai-24.
04. The Press Reporters, High Court, Madras.
05. The Director, All India Radio, Chennai-4 (News Division).

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